

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "B" NEW DELHI**

**BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER  
AND  
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

आ.अ.सं./I.T.A No.5419/Del/2017

निर्धारणवर्ष/Assessment Year: 2014-15

<b>Dalmia Bharat Limited 11<sup>th</sup> Floor, Hansalaya Building 15, Barakhamba Road, New Delhi.</b>	<b>बनाम Vs.</b>	<b>ACIT Central Circle-26, ARA Centre, Jhandewalan Extn., New Delhi.</b>
<b>PAN No. AAJCS7366K</b>		
<b>अपीलार्थी Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

<b>निर्धारितकीओरसे /Assessee by</b>	<b>Ms. Alka Arren, CA</b>
<b>राजस्वकीओरसे /Revenue by</b>	<b>Ms. Nidhi Singh, CIT DR</b>

<b>सुनवाईकीतारीख/ Date of hearing:</b>	<b>07.05.2024</b>
<b>उद्घोषणाकीतारीख /Pronouncement on</b>	<b>07.05.2024</b>

**आदेश /O R D E R**

**PER C.N. PRASAD, J.M.**

This appeal by assessee has been directed against the order of the Ld. CIT(Appeals)-29, New Delhi dated 29.06.2017 for assessment year 2013-14.

2. At the time of hearing Ld. Counsel for the assessee furnished a letter dated 07.05.2024 stating that assessee wants to withdraw the appeal for the reasons mentioned in the letter. The contents of the letter are as under:

**D. B. DESAI & ASSOCIATES**

CHARTERED ACCOUNTANTS

3rd Floor, 52-B,  
Okhla Industrial Estate, Phase - III  
New Delhi - 110 020  
Tel: 011-4711 9997

07.05.2024

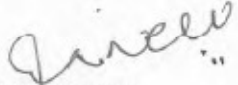
The Hon'ble Members,  
Income-Tax Appellate Tribunal,  
'B' Bench,  
10<sup>th</sup> & 11<sup>th</sup> Floor, Loknaya Bhawan,  
Khan Market,  
New Delhi - 110003

Dear Sir,

Re : Dalmia Bharat Limited  
Assessment Year 2014-15  
Appeal No. - ITA No. 5419/DEL/2017  
Prayer for withdrawal of Assessee Appeal

- 1.0 This has reference to the captioned assessee appeal fixed for hearing today i.e. 07-05-2024 for the Assessment Year 2014-15 against the order of Ld. CIT(Appeals) u/s 250 of the Income Tax Act, 1961('the Act') dated 29-06-2017.
- 2.0 In this regard, we on behalf of the assessee, humbly submits before Your Honours that the assessee does not wants to pursue the captioned appeal. Hence, the above appeal may kindly be treated as withdrawn.
- 3.0 We deeply regret the inconvenience caused to Your Honours on this account.

Yours faithfully,  
for D. B. Desai & Associates

  
(Alka Arren)  
Authorised Representative

3. The Ld. DR has no serious objection in assessee withdrawing its appeal.

4. Considering the submissions of the Ld. Counsel/assessee, we permit the assessee to withdraw its appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 07/05/2024

**Sd/-**  
**(AVDHESH KUMAR MISHRA)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

Dated: 07.05.2024

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT  
(DR)/Guard file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**